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O.A. No. 210 of 2011

Gangadhar Behera.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 20.04.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The applicant has approached this Tribunal to redress his grievance regarding payment of second and third financial upgradation under the MACP Scheme w.e.f. 01.09.2008 and also for payment of the differential arrear salary, DCRG, Commuted Value of Pension, Leave Salary & Pension with 12% interest.

3. As an interim measure, the applicant has also prayed for a direction to Respondent No. 2 to dispose of the representation under Annexure-A/4. Mr. Routray, Ld. Counsel for the applicant submits that a direction may be

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issued to Respondent No.2 to consider his representation and pass a reasoned order within a specific time frame.

4. Since, the representation of the applicant is still pending, without going into the merit of the case and as agreed to by the ld. Counsel for the parties, we hereby direct Respondent No.2 to consider the case of the applicant for grant of second and third financial upgradation under MACP Scheme taking into account the various points raised by the applicant in his representation and the same should be done within a period of 3 months from the date of receipt of a copy of this order.

5. With the above observation and direction, this O.A. stands disposed of.

6. Send copy of this order to the Respondents and free copies of this order be given to the Ld. Counsel for the parties.

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MEMBER (Judl.)

Champak
MEMBER (Admn.)

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